



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat

**Notification**  
**Jammu, the 23<sup>rd</sup> March, 2018**

SRO; 140 - In exercise of the powers conferred by clause(b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Ms. Ritu Mahajan, Sub Divisional Magistrate Ghagwal to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Division, Gagwal of District Samba.

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department

No: Rev/LB/11/2017

Dated: 23 .03.2018

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Samba.
6. Director Archives, Archeology & Museums, J&K, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazettee.
8. OSD with Minister for Revenue for information of the Hon'ble Minister.
9. Special Assistant to Minister (MoS) Revenue for information of the Hon'ble Minister.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website Revenue Department
12. Notification/stock file.

  
22/3/18  
(Afaq Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department